

मुख्य निर्वाचन अधिकारी कार्यालय, दिल्ली पुराना सेंट स्टीफन कॉलेज भवन कश्मीरी गेट दिल्ली—110006

File No.25/CEO/SVEEP/P.A.Q.No.38/2025 / 3 O

Dated: 21 03 2025

सेवा में

उप सचिव (प्रश्न शाखा), दिल्ली विधानसभा सचिवालय, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार पुराना सचिवालय, दिल्ली–110054

विषय:–दिनांक 26.03.2025 को सदन की बैठक हेतु तारांकित प्रश्न संख्या 38 श्री जरनैल सिंह द्वारा पूछे गये प्रश्नों का उत्तर।

महोदय,

आपके कार्यालय से प्राप्त ईमेल दिनांक 16-03-2025 के सन्दर्भ में इस कार्यालय से उपरोक्त तारांकित प्रश्न संख्या 38 के उत्तर की 100 प्रतियाँ इस पत्र के साथ संलग्न है। इस पत्र के साथ उत्तर व उसकी सॉफ्ट कॉपी PDF फार्म में भेजी जा रही है।

यह उत्तर माननीय मंत्री (सामाजिक कल्याण, एससी / एसटी, सहकारिता एवं निर्वाचन) द्वारा अनुमोदित किया गया हैं।

संलग्नः-उपरोक्त

(सी.एल.रॉय)

सहायक मुख्य निर्वाचन अधिकारी(स्वीप)

प्रतिलिपि प्रेषित:-

- 1. विशेष कार्य अधिकारी, माननीय मंत्री, (सामाजिक कल्याण, एससी/एसटी, सहकारिता एवं निर्वाचन), दिल्ली सरकार, कमरा न0 701, सी-विंग, 7वीं मंजिल, दिल्ली सचिवालय, दिल्ली-110002.
- 2. निजी सचिव, मुख्य निर्वाचन अधिकारी, दिल्ली।



मुख्य निर्वाचन अधिकारी कार्यालय, दिल्ली पुराना सेंट स्टीफन कॉलेज भवन कश्मीरी गेट दिल्ली—110006

तारांकित प्रश्न संख्या:-38 दिनांक:-26.03.2025 प्रश्नकर्ता का नाम:-श्री जरनैल सिंह क्या माननीय निर्वाचन मंत्री यह बताने की कृपा करेंगे कि:-

प्रश्न	119-2	
सं	प्रश्न	उत्तर
क	मौजूदा समय में दिल्ली के 70 विधान सभा क्षेत्रों में कुल कितने वोटर हैं, विधान सभा वार विवरण दें;	दिल्ली विधान सभा चुनाव 2025 तक दिल्ली के 70 विधानसभा क्षेत्रों में कुल 1,56,14,000 मतदाता पंजीकृत थें। विधानसभा क्षेत्रवार विवरण अनुलग्नक—'ए' में संलग्न है।
ख	किसी के नाम को मतदाता सूचि से हटाने के लिए विभाग किस प्रक्रिया को अपनाता है, इसकी विस्तृत जानकारी दी जाये;	दिल्ली के मुख्य निर्वाचन अधिकारी का कार्यालय समय-समय पर निर्वाचन आयोग द्वारा जारी निर्देशों के अनुसार अपने कार्य करता है। स्थायी रूप से स्थानांतरित/मृत/एक से अधिक मतदाताओं को हटाने के लिए निर्धारित प्रक्रिया के संबंध में निर्वाचन आयोग के दिनांक 11.08.2023 के पत्र द्वारा जारी नवीनतम निर्देशों की प्रति अनुलग्नक— 'बी' के रूप में संलग्न है।
ग	1 जून 2024 से लेकर अभी तक प्रति विधान सभा कुल कितनी वोटिंग काटी गयी है, सभी का विस्तृत विवरण दिया जाये;	1 जून, 2024 से मतदाता सूची के अतिंम प्रकाशन—2025 तक हटाए गए मतदाताओं का विधानसभा क्षेत्रवार विवरण अनुलग्नक—'सी' में संलग्न है।
	वोटर को उसके पते पर रहने के बावजूद भी बिना वजह या अन्य कारणों से वोट काटने से संबंधित विभाग को कितनी शिकायत	दिल्ली के 11 चुनाव जिलों से प्राप्त जानकारी के अनुसार वोटों के कटने के संबंध में 11 शिकायतें प्राप्त हुई हैं।
घ	मिली है, इसका भी विधानसभा वार विवरण दिया जाये;	एसी—8 मुंडका—01 एसी—11 नांगलोई जाट—07 एसी—29 तिलक नगर—02 एसी—38—दिल्ली केंट—01
ङ	विभाग वोटर लिस्ट वेरिफिकेशन के लिए किन लोगों को काम पर लगाता है व उन्हें इसके बदले क्या तनख्वाह या भत्ता मिलता है, उसका विस्तृत विवरण दिया जाये;	जमीनी स्तर पर मतदाता सूची के सत्यापन का काम बूथ लेवल अधिकारियों (बीएलओ) द्वारा किया जाता है। वर्तमान में 13033 मतदान केंद्रों के लिए 13033 बीएलओ तैनात हैं। विभिन्न श्रेणियों के कर्मचारी जैसे आंगनवाड़ी कार्यकर्ता, आशा कार्यकर्ता, शिक्षक, लिपिक कर्मचारी आदि जैसे बीएलओ के रूप में तैनात हैं। निर्वाचन आयोग के निर्देशों के अनुसार बीएलओ को 12000/— प्रति वर्ष पारिश्रमिक का भुगतान किया जाता है।
च	क्या विभाग आंगनवाड़ी वर्कर्स की जगह किसी परमानेंट स्टाफ को इस कार्य में लगाने की योजना बना रहा है; और	बीएलओ कार्य के लिए स्थायी कर्मचारियों की नियुक्ति के संबंध में भारत निर्वाचन आयोग का कोई निर्देश नहीं है।
ਚ	यदि हां, तो उसके बारे में जानकारी दी जाये?	लागू नहीं।

यह उत्तर माननीय मंत्री (सामाजिक कल्याण, एससी/एसटी,सहकारिता एवं निर्वाचन) द्वारा अनुमोदित किया गया हैं।

संलग्नः— 1. अनुलग्नक—'ए' 2. अनुलग्नक— 'बी'

3. अनुलग्नक-'सी'

(सी.एल.रॉय)

सहायक मुख्य निर्वाचन अधिकारी (स्वीप)

101	AC Wise Electors				
AC No.	AC Name	Male	Female	Third Gender	Total
1	NERELA	152315	128570	8	280893
2	BURARI	230897	195333	30	426260
3	TIMARPUR	115880	100217	34	216131
4	ADARSH NAGAR	96803	80548	47	177398
5	BADLI	130841	107889	40	238770
6	RITHALA	167953	154216	21	322190
7	BAWANA	207618	177200	31	384849
8	MUNDKA	165580	149178	5	314763
9	KIRARI	177206	146672	38	323916
10	SULTANPUR MAJRA	97907	88956	54	186917
11	NANGLOI JAT	144558	124154	48	268760
12	MANGOL PURI	98104	91858	16	189978
13	ROHINI	89294	83833	6	173133
14	SHALIMAR BAGH	102878	91401	15	194294
15	SHAKUR BASTI	79905	76994	5	156904
16	TRI NAGAR	94560	82788	6	177354
17	WAZIRPUR	104462	86611	16	191089
18	MODEL TOWN	97546	81400	1	178947
19	SADAR BAZAR	103628	91500	15	195143
20	CHANDNI CHOWK	68684	58206	19	126909
21	MATIA MAHAL	66925	62565	32	129522
22	BALLIMARAN	83233	70307	16	153556
23	KAROL BAGH	101674	86231	10	187915
24	PATEL NAGAR	108895	92607	33	201535
25	MOTI NAGAR	103127	82421	6	185554
26	MADIPUR	92275	85533	6	177814
27	RAJOURI GARDEN	92876	88572	4	181452
28	HARI NAGAR	88553	80763	7	169323
29	TILAK NAGAR	80964	78955	4	159923
30	JANAKPURI	102639	95554	11	198204
31	VIKASPURI	248350	215940	54	464344
32	UTTAM NAGAR	166895	149878	15	316788
33	DWARKA	121484	102803	1	224288
34	MATIALA	240722	214089	22	454833
35	NAJAFGARH	144948	132362	12	277322
36	BIJWASAN	114733	97496	186	212415
37	PALAM	136950	122382	6	259338
38	DELHI CANTT	44270	35395	2	79667
39	RAJINDER NAGAR	86604	71346	3	157953
40	NEW DELHI	58381	50192	1	108574

41	JANGPURA	79626	68552	4	148182
42	KASTURBA NAGAR	85015	70385	5	155405
43	MALVIYA NAGAR	83221	73046	4	156271
44	R K PURAM	76857	63874	5	140736
45	MEHRAULI	119232	98427	15	217674
46	CHHATARPUR	145691	114974	1	260666
47	DEOLI	143692	120517	31	264240
48	AMBEDKAR NAGAR	85359	77363	26	162748
49	SANGAM VIHAR	116480	89086	14	205580
50	GREATER KAILASH	99050	89305	9	188364
51	KALKAJI	107016	88243	5	195264
52	TUGHLAKABAD	117965	86829	8	204802
53	BADARPUR	203185	161484	52	364721
54	OKHLA	219447	160817	4	380268
55	TRILOKPURI	102077	90754	25	192856
56	KONDLI	107830	95702	. 14	203546
57	PATPARGANJ	122492	104705	16	227213
58	LAXMI NAGAR	112438	94334	11	206783
59	VISHWAS NAGAR	108057	96714	9	204780
60	KRISHNA NAGAR	115610	107584	4	223198
61	GANDHI NAGAR	94494	77818	10	172322
62	SHAHDARA	103602	97749	7	201358
63	SEEMA PURI	107671	101522	28	209221
64	ROHTAS NAGAR	113722	105966	25	219713
65	SEELAMPUR	101262	92433	4	193699
66	GHONDA	122950	106464	2	229416
67	BABARPUR	114592	101935	16	216543
68	GOKALPUR	129435	112068	7	241510
69	MUSTAFABAD	156251	134470	3	290724
70	KARAWAL NAGAR	170737	140525	17	311279
(F)	Total	8376173	7236560	1267	15614000

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By e-mail/Speed Post

ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI -110001

No. 23/INST/2023-ERS To,

Dated: 11th August, 2023

The Chief Electoral Officers, of all the States/UTs.

Subject: - Deletion of the names of electors from the electoral roll in case of "Shifting", "Demographic similar entries (DSEs)" and "Death"-regarding.

- References: (1) Commission's letter No. 23/2021-ERS dated 2nd August, 2021,
 - (2) Commission's letter No. 23/2021-ERS dated 13th August, 2021,
 - (3) Commission's letter No. 23/2021-ERS dated 13th September, 2021,
 - (4) Commission's letter No. 23/ID /2021-ERS dated 18th January, 2022, and
 - (5) Commission's letter No. 23/INST/2022-ERS dated 14th November, 2022.

Sir/Madam,

I am directed to state that detailed provisions for preparation of electoral rolls have been provided in the Representation of the People Act, 1950 and the Registration of Electors Rules, 1960. The Commission has been issuing instructions from time to time, supplementing the extant statutory provisions to ensure the process of revision/updation/preparation of electoral roll is undertaken and accomplished meticulously and in hassle-free manner. In supersession of all the instructions, under reference, which have been issued on deletion of entries from electoral roll, the Commission has decided to issue the following instructions for better comprehension, as these have been amalgamated and put at one place with slight amplification and modifications, wherever required.

- Section 22 of Representation of the People Act 1950 provides the procedure of 2. correction, which is reproduced below: -
 - [22. Correction of entries in electoral rolls If the electoral registration officer for a constituency, on application made to him or on his own motion, is satisfied after such inquiry as he thinks fit, that any entry in the electoral roll of the constituency-
 - (a) is erroneous or defective in any particular,
 - (b) should be transposed to another place in the roll on the ground that the person concerned has changed his place of ordinary residence within the constituency, or
 - (c) should be deleted on the ground that the person concerned is dead or has ceased to be ordinarily resident in the constituency or is otherwise not entitled to be registered in that roll, the electoral registration officer shall, subject to such general or special direction, if any, as may be given by the Election Commission in this behalf, amend, transpose or delete the entry [after proper verification of facts in such manner as may be prescribed]:

Provided that before taking any action on any ground under clause (a) or clause (b) or any action under clause (c) on the ground that the person concerned has ceased to be ordinarily resident in the constituency or that he is otherwise not entitled to be registered in the electoral roll of that constituency, the electoral registration officer shall give the person concerned a reasonable opportunity of being heard in respect of the action proposed to be taken in relation to him[after proper verification of facts in such manner as may be prescribed].

- 3. It is clear from the provision of Section 22 referred to above, that the ERO, either through a formal application or on his own motion can delete the name of an elector from electoral roll subject to his satisfaction. However, it is hereby clarified that presently on ERO-Net there is no option available for deletion of name of elector without Form-7. In each case of deletion of an entry, a Form-7 is either received/obtained from an elector/BLO or a Form -7 is generated by the system. The process of disposal of all Form-7, whether received/obtained from field/system generated is done by following the due procedure by giving notice and putting the same for mandatory 7 days' period.
- 4. It is obvious from the above that though as per laws, ERO has statutory power to delete an entry from electoral roll on his own motion, subject to such general or special direction, if any given by the Election Commission in this behalf. The Commission, taking all aspects into consideration, including with a view to obviate possibility of a wrongful deletion during election year, has directed that EROs shall not resort to a deletion without a Form 7 and without following due process of verification. Accordingly, the Commission, hereby issues the following directions on deletion of entries in electoral roll:
- 5. Broadly, there are following three grounds for deletion of entries from electoral roll:
 - (i) Multiple Entries (ME) These multiple Photo Similar Entries (PSE)/ Demographic Similar Entries (DSEs) are generated by the system or reported by individual /BLOs/political parties, in which the elector's particulars i.e. name, relation's name, relation type, age, gender and address, etc. are same or one or two entries are different.
 - (ii) **Shifted Electors**: (a) Cases where an elector applies for shifting of Residence/change of Address through Form-8, for addition at the new place by new ERO and simultaneous deletion of names from the previous place of registration by the previous ERO or (b) intimation of elector not residing at the given address may come from any source, including through Form-7.

- (iii) Dead electors: (a) On the basis of Death certificate from competent authority or List of deceased electors collected from database of Registrar of Birth and Death, identity of deceased is established or (b) An application in Form-7 is received from field.
- 6. The normal SOP for deletion of entries from the electoral roll in the above-mentioned cases is as follows:-
 - (i) Form 7 shall be **obtained** in each case of deletion. The ERO shall follow due procedure of verification before taking final decision in the matter.
 - (ii) For removal of Multiple Entries/ Photo Similar Entries (PSE)/Demographic Similar Entries (DSEs), elector name shall be retained in one place as opted for by the elector (after giving notice in prescribed Format-A and obtaining his confirmation of present residence or EPIC number) and deleted from all other places in the Electoral Roll. Notice in Format-A must be sent by Registered Post with AD/Speed Post and after receiving reply necessary action will be taken by the ERO concerned. A period of 15 days starting from the date of issue of Notice will be provided to the elector for furnishing reply of the Notice via Confirmation letter. If no reply is received within 15 days then BLO will go to the address of the applicant and collect the confirmation letter from elector and do the necessary verification.
 - must be sent by Registered Post with AD or by Speed Post giving 15 days to respond. If Postal Department returns the Notice mentioning the person not found at the address given, or if the elector does not respond within the stipulated notice period, then, the ERO shall send BLO concerned for field verification. If the BLO also does not find the person residing at that address, then after expiry of 15 days' notice period, deletion may be done by ERO on the basis of BLO's report, without obtaining Form-7 from any elector though form-7 for deletion will be generated by the system, as explained above. If the elector responds back objecting to the deletion, then ERO shall conduct the hearing and dispose of Form-7, following due procedure. If the concern elector does not come for hearing ERO may go ahead and delete his name. However, if an elector has shifted only temporarily, but is otherwise ordinarily resident at the given address, his name shall not be deleted from the electoral roll of the constituency.

(iv) For removal of name of a deceased person, field verification by BLO must be carried out and deletion of the name of deceased elector shall be done on the basis of Form-7 and field verification report from BLO concerned. The BLO report may be accompanied by Death certificate from the competent authority as submitted by family members/List of deceased electors collected from database of Registrar of Birth and Death. In all such cases the individual form will be displayed on ERO's notice board for prescribed 7 days' notice period and if the ERO is satisfied about the validity of objection in Form-7, he may allow it without further enquiry after expiry of 7 days' notice period. In case, he is not satisfied, he will give notice of hearing to the objector and to the person objected to either personally or by registered post or by affixing it at the person's residence. After enquiry into the objection in respect of the objection, ERO shall dispose of Form-7, following due procedure.

Deletion in an election year

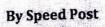
- (i) As per Section 23 (3) of the RP Act, 1950 no amendment, addition or deletion shall be made in the electoral roll of a constituency, after the last date for making nominations for an election in that constituency and before the completion of that election. It is clear from the above, that addition, deletion and modification in roll is allowed up to the last date of making nominations. However, in the light of Rules 18 and 26 of RER, 1960, where a provision is made for mandatory seven days' notice period before disposal of any claims and objections, updation of only those forms can be done in electoral roll which have been received at least 10 days (seven days' notice period + three days for preparation of the list of addition/deletion/modification) before the last date of filing nominations.
- (ii) Further, the Commission, taking in view the practical difficulties for printing of an electoral roll updated on the basis of the supplements to be generated on the last date of making nomination by the EROs for conduct of election due to short time available with them for the purpose, has decided that no corrections of entries and deletion of names shall be done after 10th day of announcement of election programme, to enable EROs to print updated electoral roll up to that date. However, addition in electoral roll (through Form-6 in case of new registration or through Form-8 in case of shifting shall remain continue till the last date of making nominations, as there is no change in the mother roll due to such additions.

- (iii) Accordingly, all Form-7, and all Form-8 for the purposes other than shifting of residence (within constituency/outside constituency), received after the date of announcement of election programme by the Election Commission shall be kept pending and will be taken up for disposal by EROs only after completion of election process in that constituency. As explained in the preceding paragraph, all Form-6 and Form-8 seeking shifting of address (within constituency/outside constituency) received 10 days before the last date of filing nominations in that constituency shall be disposed off after due process and names of eligible persons shall be added after the last entry of the part roll in chronological order on the last date of making nominations when the roll is frozen. The additions list containing all names entered into the ER database during the continuous updation period shall be appended to electoral roll already printed, for preparation of an electoral roll for elections.
- (iv) It is further clarified that Form-8 in which change of address on the ground of shifting has been sought, shall be processed for addition at shifted place, however, no simultaneous action for deletion of such name at the old address shall be done by the respective ERO, instead, the name of such elector shall be put in ASD list. Specific instructions shall be given to the concerned polling team to check identity of such elector on the basis of his latest residence proof, if the person visits the polling station at the time of election. The process of simultaneous deletion of the names of electors who are listed in ASD list (due to their shifting and enrolment at new place) shall be started by the respective ERO of old place immediately after completion of election, after following the procedure already explained.
- 8. All the records, communications and responses relating to deletions shall be kept in the file (physical as well as in ERO-Net) separately for each of such electors whose names have been deleted, uploaded in ERO-Net for future reference for 3 years. Provision for this has been made in the ERO-Net.
- 9. For the purpose of monitoring of removal of shifted entries, DEOs shall submit a monthly report (generated through ERO-net) to their respective CEO by the 10th of the following month reflecting the assembly constituency wise figures of identified, confirmed and finally deleted cases. CEOs in turn, shall send a consolidated list of the same AC wise/District wise along with overall narrative progress report in the matter to the Commission by 15th of every month.

- 10. All notices (in the enclosed Format 'A' &'B'), Checklist and the list of final deletions, may be generated through ERO-Net. A monitoring dashboard, for specific purpose of removal of shifted entries, has been provided on ERO-Net.
- 11. Wide publicity may be given about options available for person, whose name has been deleted from the electoral roll wrongfully. These options are that either he/she can file an appeal under Section 24 of the Representation of the People Act, 1950 within the prescribed period to the District Election Officer against the deletion of his/her name or submit a Form-6 before the Electoral Registration Officer for inclusion of his/her name in the electoral roll any time during summary revision or continuous updation of electoral roll.
- All concerned may be informed accordingly.

Yours aithfully,

(RAJESH KUMAR SINGH) UNDER SECRETARY



	Format-A	No. of the second		
ys	entries of name in the electoral rol	l and remov	al of such multip	ole
Information regarding multiple	entries			
# 11	entires	Date	d:	
No				
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(Addr				
Sir/Madam,	electoral roll, your name is register	ed at more t	han one location)
the details of which are as follow	VS:			
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no. and Name of the Assembly	constituency:		•	-
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2 As ner the law, name	of an elector can be only at such	place wher	e ne/sne is orui	marny
2 Voy are requested to i	nform the undersigned in the attack	hed letter n	ientioning the ac	laress
	ing	Harris Colored		24-12
where you are presently resid		ice/helpline	1950.	
	er by e-mail/post so as to reach my	office by	(date	e).
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ADDRESS.....

UNDER SECTION 22 OF THE REPRESENTATION OF THE PEOPLE ACT, 1950 ASSEMBLY CONSTITUENCY ELECTORAL REGISTRATION OFFICER OF To (Name of elector) (Address of elector) Whereas, as per our record in the electoral roll, your name is registered at following address:-Sir/Madam, No. and Name of the Assembly Constituency Part No:..... Sl.No:. Date of enrolment(if available) Address..... Whereas, "it has been reported to the undersigned by the BLO concerned that you are notordinarily residing at the above address" or "no response has been made by you to our letter dated------(a copy enclosed)"[strike out which is not applicable] and thus, it is presumed that you have ceased to be ordinarily resident in the constituency at the abovementioned address. Take notice that the undersigned proposes to delete your name from the electoral roll under the provisions of Section 22 of the Representation of the People Act 1950/Rule 21 A of Registration of Electors Rules 1960 on the ground that you have ceased to be ordinarily resident in the constituency. In case you have anything to submit against the action proposed to be taken in relation to you, you may appear personally or through a duly authorised representative before the undersigned on(Date) at (Hours) in the office of the undersigned at the address given below. In case of any query or assistant, you may contact at my number...... or Helpline 1950 or send Take further notice that in the event of your failure to appear personally before the undersigned on the aforesaid date and hour, it will be presumed that you have nothing to say in the matter and your case would be decided under the said Section 22/Rule 21 A without further reference to you. Place ELECTORAL REGISTRATION OFFICER Dated: ASSEMBLY CONSTITUENCY,

Anexame = C'

1	AC No.	AC Name	Total Deletion
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41 JANGPURA 3353 42 KASTURBA NAGAR 3554 43 MALVIYA NAGAR 3052 44 R K PURAM 3326 45 MEHRAULI 3257 46 CHHATARPUR 2778 47 DEOLI 6383 48 AMBEDKAR NAGAR 4530			3177
42 KASTURBA NAGAR 3554 43 MALVIYA NAGAR 3052 44 R K PURAM 3326 45 MEHRAULI 3257 46 CHHATARPUR 2778 47 DEOLI 6383 48 AMBEDKAR NAGAR 4530			3353
43 MALVIYA NAGAR 3052 44 R K PURAM 3326 45 MEHRAULI 3257 46 CHHATARPUR 2778 47 DEOLI 6383 48 AMBEDKAR NAGAR 4530	1.00		3554
44 R K PURAM 3326 45 MEHRAULI 3257 46 CHHATARPUR 2778 47 DEOLI 6383 48 AMBEDKAR NAGAR 4530			
45 MEHRAULI 3257 46 CHHATARPUR 2778 47 DEOLI 6383 48 AMBEDKAR NAGAR 4530			
46 CHHATARPUR 2778 47 DEOLI 6383 48 AMBEDKAR NAGAR 4530			
47 DEOLI 6383 48 AMBEDKAR NAGAR 4530			
48 AMBEDKAR NAGAR 4530		10-10-10-10-10-10-10-10-10-10-10-10-10-1	
10011			
	49	SANGAM VIHAR	10811

51	KALKAJI	2533
52	TUGHLAKABAD	2403
53	BADARPUR	2191
54	OKHLA	9374
55	TRILOKPURI	3218
56	KONDLI	4921
57	PATPARGANJ	4797
58	LAXMI NAGAR	6987
59	VISHWAS NAGAR	4219
60	KRISHNA NAGAR	6199
61	GANDHI NAGAR	3400
62	SHAHDARA	2101
63	SEEMA PURI	1933
64	ROHTAS NAGAR	4720
65	SEELAMPUR	3603
66	GHONDA	2815
67	BABARPUR	2144
68	GOKALPUR	3379
69	MUSTAFABAD	3429
70	KARAWAL NAGAR	2681
	Total	316381